



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 496/2022

BABULAL SAHU

...APPLICANT

VERSUS

STATE OF RAJASTHAN & ORS.

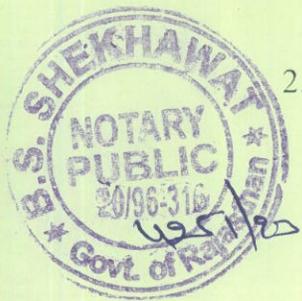
...RESPONDENTS

AFFIDAVIT ON BEHALF OF WATER RESOURCE
DEPARTMENT, RAJASTHAN.

I, Mahesh Kumar Rathi S/o Sh. Bhagwan Das Rathi aged about 54 years presently posted as Superintending Engineer, Water Resources Circle, Ajmer (Rajasthan) do hereby solemnly affirm and state as under:

1. That I have been appointed as the Officer in Charge (OIC) in the above captioned matter for the Water Resource Department, Rajasthan. I am well conversant with the facts and circumstances of the case. I am deposing based on the information derived from the case records as well as official records. I have been duly authorized by the Answering Department to depose the present Affidavit.

2. I would like to highlight that the Answering Department has not been correctly made a party in the present matter as the Anasagar Lake (hereinafter referred to as the 'Lake') comes under the purview of Nagar Nigam, Ajmer whereas the Answering Department, i.e., the Water Resource Department has no control over the maintenance, development and upkeep of the Lake. (Note sheet dated 01.07.2022 has been attached approved by District Collector Ajmer)



(Mahesh Kumar Rathi)
अधीक्षण अभियन्ता
जल संसाधन वृत्त, अजमेर

Notary Public
Ajmer

3. However, vide order dated 29.08.2022, this Hon'ble Tribunal was pleased to direct the Principal Secretary of the Answering Respondent to be present through VC for the purpose of assisting this Hon'ble Tribunal in just and fair adjudication of the questions involved in this case.
4. I depose that the role of the Answering Department is limited to operating the Gate of Escape Channel of the Lake only to pass flood discharge of lake during rainy season. (Note sheet dated 01.07.2022 has been attached approved by District Collector Ajmer)
5. I say that during the pendency of the present case, the Answering Respondent has sent a Letter No. 152-159 dated 17.04.2023 to District Collector Ajmer, Commissioner Nagar Nigam Ajmer, Regional Officer Rajasthan Pollution Control Board Kishangarh (Ajmer), and Regional Officer State Wetland Authority Environment Department Ajmer requesting to take immediate action with regard to untreated sewage in the lake and file a status report before this Hon'ble Tribunal.
6. The Deponent humbly submits that he undertakes to assist this Hon'ble Tribunal in the issues pertaining to the Answering Department as and when required.
7. The contents of the present affidavit are true and correct and are borne out of the official records.



Notary Public
Ajmer

DEPONENT

(Rakesh Kumar Rathi)

अधीक्षण अभियन्ता
जल संसाधन वृत्त, अजमेर

VERIFICATION

Verified at Ajmer, Rajasthan on this 5th day of May 2023 that the contents of the above affidavit are true and correct to the best of my knowledge and information as derived from the records of the case as well as official record. No part of this Affidavit is false and nothing material has been concealed therefrom.



05/05/23
Sworn Before me
Notary Public, AJMER
[Signature]

DEPONENT

(Mahesh Kumar Rathi)

अधीक्षण अभियन्ता
प्रल संसाधन वृत्त, अजमेर